

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 244 OF 2016 & IA NO. 523 OF 2016

AND

APPEAL NO. 245 OF 2016 & IA NO. 524 OF 2016

Dated : 27th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL No. 244 OF 2016 & IA No. 523 OF 2016

In the matter of:

**Power Company of Karnataka Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

APPEAL No. 245 OF 2016 & IA No. 524 OF 2016

In the matter of:

**Power Company of Karnataka Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. D.L. Chidananda

**Counsel for the Respondent(s) : Ms. Ramni Taneja
Mr. Kiran Gandhi for R-2/MSEDCL
Ms. Shikha Ohri
Mr. Nimesh Jha for R-3**

ORDER

Learned counsel for respondent No.3 in Appeal No. 244 of 2016 seeks two weeks more time to file reply. He may file the same on or before 11.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.08.2017 after serving copy on the other side.

List these matters on **31.08.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**